

for the infrastructure development in the State. Himachal Pradesh has been given status of Special Category States and is being provided Central Assistance in the ratio of 90:10 (Central Share: State Share) on the pattern of North-Eastern States.

(b) Yes, references have been received from the State Government.

(c) A special packages for industrial incentives for the State of Himachal Pradesh were given on 7th January, 2003 for a period of 10 years which was to be expired on 6th January, 2013. However, considering the request of the State Government, the special packages for industrial incentives have been extended up to the Twelfth Plan. Further, Central Government provides substantial support to the State, in several ways through Centrally Sponsored Schemes (CSS) as well as Special Plan Assistance (SPA) and Special Central Assistance (SCA) for creation of various infrastructures in the State.

Funds under SCSP

993. DR. BHALCHANDRA MUNGEKAR: Will the Minister of PLANNING be pleased to state:

(a) the number and amount of funds the Central Ministries allocated under the Scheduled Caste Sub-Plan (SCSP) during the last three years;

(b) the amount that has been actually utilised during the last three years;

(c) the reasons for the non-utilisation of the funds so allocated; and

(d) the reasons for not allocating the funds to the remaining Ministries?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (SHRIINDERJIT SINGH RAO): (a) and (b) Details of funds allocated and utilized by the 25 Central Ministries/Departments under SCSP during last three years is available in statement 21 of expenditure budget volume I, which is summarized in the table below:

(₹ in crore)

Year	Allocation	Utilisation (Expenditure)
2011-12	31555.66	29940.78
2012-13	37113.03	28218.81
2013-14	41561.13	35800.6(R.E.)

(c) Few of the Central Ministries/Departments have pointed out that certain schemes, which are designed to provide universal coverage, for example, village electrification and connections to BPL households including those SC/ST households which are in BPL Category, bifurcation of the allocation made on the basis of caste/gender is not possible. SCs can be benefitted indirectly along with the rest of the population. Therefore, for the schemes, which have universal coverage, ministries are finding it difficult to fully utilize funds earmarked under SCSP.

(d) The remaining Ministries/Departments are not allocating funds for SCSP as they are covered under the exempted category as per the recommendations of a Task Force constituted by Planning Commission.

Welfare programmes to remove imbalances

994. DR. T. SUBBARAMI REDDY: Will the Minister of PLANNING be pleased to state:

(a) whether regional and social imbalances are sought to be removed through implementation of various developmental/welfare programmes, if so, the details thereof;

(b) whether Government has formulated or proposes to formulate new schemes for infrastructure development of backward and tribal areas in the country; and

(c) if so, the details thereof including the allocation funds proposed to be made under each of the schemes, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (SHRI INDERJIT SINGH RAO): (a) The reduction of regional and social imbalances has always been the priority of development policy and the Government is committed to it. The Central Government supplements the efforts of the State Governments through various Special Area Programmes, Flagship Schemes and Centrally Sponsored Schemes. The norms and guidelines of most of these schemes are designed to promote balanced socio-economic development.

(b) and (c) In addition to Centrally Sponsored Schemes / Flagship Schemes, the Government is also implementing specific schemes for removal of regional imbalances and development of backward and tribal areas which include, the Tribal Sub-Plan (TSP), Backward Regions Grant Fund (BRGF) and Integrated Action Plan(IAP) for Selected Tribal and Backward Districts/Additional Central Assistance (ACA) for Left-Wing